has been estimated that the requirement of funds by identified sectors of the industry over a five year period could be of the order of Rs. 25,000 crore. Eligible units would be able to avail of such credit from All India Financial Institutions and G)mmercial Banks. Details of the Technology Upgradation Fund Scheme in this regard for the textiles and jute industries are being worked out.

# Supreme Court Directives on Human Rights ViolaUons

\*606. SHRI SANATAISF BISI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Supreme Court gives directives and the executive delays their implementation on human rights violations;
- (b) the awareness created to curb human rights violations for victims of torture; and
  - (c) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) There are a number of cases in which the Supreme Court of India has given directives to both the States and the Union of India in matters pertaining to human rights issues. In the case of Union of India such directives are always complied with within a reasonable time by the concerned Minis'.rie&/Departments. The Union of India on its part have issued instructions/advice to its Ministries and Departments to implement the directives of the Supreme Court.

(b) and (c) The Government of India attaches highest importance to promotion and protection of human rights. It has issued guidelines to all the law enforcing authorities to instruct their personnel to behave in a humane manner during the discharge of their duties. They have also been instructed to take a serious view of caies of excesses committed by their staff and deal with the matter firmly. Further to sensitize the law enforcing agencies.

"Human Rights" as a subject has also been included in their training curricula. A syllabus on human rights based on a model syllabus prepared by the National Human Rights Commission have been sent to all the State Governments for adoption.

## Political Dialogue with ULFA

\*607. SHRI DRUPAD BORGO-HAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are taking steps to initiate political dialogue with ULFA;
- (b) whether there are any conditions for such a dialogue; and
- (c) whether there is any plan to suspend army operation as a gesture and to create congenial atmosphere for a dialogue?

THE MINISTER- OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Government of Assam and Government of India have appealed to militant groups including ULFA, to give up arms and to come forward for unconditional talks to settle all issues through dialogue.

(c) No such proposal is under consideration of Union Government at present.

## Freedom Fighters Claims for Pension

## \*608. SHRI DARA SINGH CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there was a cut-off date for the claims of the freedom fighters for pension;
- (b) if so, the details thereof and the number of applications received and considered. Statewise, till that date;
- (c) whether it is also a fact that Government are going to relax or extend the opportunities for those who could not get their claims due to lack of

documentary proof or information about it; and

(d) if so, by when?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI):

(a) and (b) Yes, Sir. The last date for receipt of applications under the Freedom Fighter's Pension Scheme, 1972 was 31.3.1974 and under the liberalised Swatantrata Sainik Samman Pension Scheme, 1980 the last date was 31.3.1982. However, after Supreme Court's judgement in the case of M.L. Dhandari Versus-Union of India [1993 Supp. (3)

SCC2], which directed the Central Government to consider the applications for pension 'without raising the plea that they are beyond the prescribed date', all applications relating to grant of freedom fighter's pension were considered irrespective of the date of receipt. A statement indicating the State-wise number of applications received upto 31-3-1974 and also upto 31-3-1982 is given in the enclosed statement *(see below)*.

to Starred Questions

(c) and (d) No, Sir. No further relaxation of the existing provisions of the scheme is considered necessary.

#### Statement

State-wise Number of Applications Received under the Freedom Fighters' Pension Scheme of 1972 upto 31-3-1974 and also under the Liberalised Swatantrata Sainik Samman Pension
Scheme of 1980 upto 31-3-1982

SI. No.	State/UT	Number of	applications
		Received under	Received under
		the Freedom	the Swatantrata
		Fighters'. Pension	Sainik Samman
		Scheme 1972	Pension Scheme,
		upto	1980 upto
		31-3-1974	31-3-1982
1.	Andhra Pradesh	11360	7622
2.	Arunachal Pradesh	0	40
3.	Assam	9566	8453
4.	Bihar	25214	44405
5.	Goa	1834	1002
6.	Gujarat	5297	491
7.	Haryana	1874	504
8.	Himachal Pradesh	605	347
9.	Jammu & Kashmir	1027	1308
10.	Karnataka	10773	5319
11.	Kerala	7529	20667
12.	Madhya Pradesh	5510	1462
13.	Maharashtra	16544	14170
14.	Manipur	50	25
15.	Meghalaya	123	27
16.	Mizoram	3	1
17.	Nagaland	12	4
18.	Orissa	7032	6753
19.	Punjab	8246	2728
20.	Rajasthan	1006	454

SI. No.	State/UT	Number of applications					
		Received under the Freedom Fighters'. Pension Scheme 1972	Received under the Swatantrata Sainik Samman Pension Scheme,				
						upto	1980 upto
						31-3-1974	31-3-1982
				21.	Tamil Nadu	6205	2296
22.	Tripura	1430	440				
23.	Uttar Pradesh	23059	13558				
24.	West Bengal	21491	47502				
25.	A & N Island	34	38				
26.	Chandigarh	94	41				
27.	Daman & Diu	0	1				
28.	Delhi	2092	570				
29.	Pondicherry	946	682				
30.	I.N.A.	25316	4805				
	TOTAL	1,94,272	1,85,715				

# गैर-राजस्थानियों द्वारा भूमि का खरीदा जाना

# \*609. श्री बलवन्त सिंहः श्री बरजिन्दर सिंहः

क्या गृह मंत्री यह बातने की कृपा करेंगे कि:

(क)क्या सरकार कास ध्यान दिनांक 7जून, 1998 के समाचार पत्र बद हिन्दुस्तान टाइम्सि में बिलंड पचेंज, एम१०पीज० इर्क्ड बाई राजस्थान मूवि शीर्षक के अन्तर्गत प्रकाशित समाचार ककी ओर दिलाया गया हैं;

(ख)यदि हां, तो क्या यह सच है कि लगभग 56 संसद सदस्यों ने राजस्थान राज्य में गैर राजस्थानी नागरिकों द्वारा भूमि खरीदने पर लगे प्रतिबन्द को समाप्त करने हेत् सरकार को पत्र लिखा हैं; और

(ग)यदि हां, तो इसय संबंध में सरकार की क्या प्रतिक्रिया हैं?

**गृह मंत्री** ( **श्री लाल कृष्ण आडवाणी** ) : (क) जी हां, श्रीमान्।

(ख)इस मामले के संबंध में एक पत्र प्राप्त हुआ है जिस पर 56 संसद सदस्यों के दस्तखत हैं।

(ग)मामला, उचित कार्रवाई करने के लिए राजस्थान सरकार को भेजा गया है।

# Registration of NGOs

\*610. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFPAIRS be pleased to state:

- (a) the number of applications received for registration under FCRA from NGOs during the last three years, State-wise;
- (b) the number of applications which have been rejected and the names of NGO's whose applications have been rejected, State-wise; and
- (c) the number of applications which are pending, year-wise and State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) The details are given in Annexure-A. [See Appendix 184, Annexure no. 113].

(b) The time and effort required to compile a list of the names of associations whose applications were rejected during this period may not be commensurate with the public purpose sought to be achieved. The details in respect of the number of applications rejeejfed during